

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI  
O.A. No. 1433/97

(5)

New Delhi this the 13th day of August, 1997.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri R.K. Ahuja, Member (A)

Shri Reoti Raman Sharma

s/o Shri Chhuttan Pal  
Ex-Railway Station Master, Railway  
Station, Prithvirajpur (Bikaner Division)  
of Northern Railways, presently  
residing with Shri Rajeev Rustagi,  
D/133, Near Jagdish Hanuman Mandir,  
Raj Nagar-II, Palam Colony, N/Delhi-45

(By Advocate Sh. G.S. Begrar) ... Applicant

Vs.

1. Union of India, through the General  
Manager, Northern Railways, Baroda House,  
New Delhi.

2. Divisional Personal Officer, Northern  
Railways, Bikaner (Raj.)

... Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Heard.

2. Applicant is aggrieved by the order dated 9.5.95 issued by the respondents in which it has been stated that the respondents have considered his application for compassionate allowance but <sup>having</sup> ~~not~~ found good grounds, <sup>2</sup> hence rejected. Learned counsel has urged that as the applicant is an old man, this application for compassionate allowance under Rule 30<sup>g</sup> of the Railway Pension Rules should have been considered sympathetically by the respondents and a direction may be given by the Tribunal to them to do so now.

3. We have seen the records filed by the applicant. It is seen that this is the third round of litigation by the applicant. In OA 301/91, a reference has been made

(8)

(B)

TA 1523/86. It has also been mentioned that the applicant had been removed from service for his unauthorised absence for the period from 20.10.68 to 11.6.78 and the application was, therefore, dismissed vide order dated 4.1.1994. This order had also taken into account the circumstances of the applicant for unauthorised absence from service w.e.f. 20.10.68 to 11.6.78. Thereafter the impugned order dated 9.5.95 has been passed.

4. Considering the facts and circumstances of the case thereof, and the provisions of law, we do not find that this OA is maintainable and the same is accordingly dismissed. No order as to costs.

R.K. Ahuja  
(R.K. Ahuja)  
Member (A)

Lakshmi Swaminathan  
(Smt. Lakshmi Swaminathan)  
Member (J)

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